

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO.1033

TO BE ANSWERED ON WEDNESDAY, THE 8th FEBRUARY, 2017

Constitutional Status of Jammu and Kashmir

1033. SHRI ASHWINI KUMAR:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a) whether the attention of the Government has been drawn towards a ruling of the Supreme Court that Jammu and Kashmir cannot claim sovereignty outside the Indian Constitution and its residents are first and foremost citizens of India; and

(b) if so, whether the judgment of the Supreme Court has been brought to the notice of the High Court of Jammu and Kashmir and if so, the details thereof?

A N S W E R

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS
AND INFORMATION TECHNOLOGY
(SHRI P. P. CHAUDHARY)**

(a) and (b): The information is being collected and will be laid on the Table of the House.